

National Company Law Tribunal



Allahabad Bench

CP NO. 81/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE COMPANY: Hithyananda Media Pvt. Ltd. v/s Varun Media Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: - 8 ORS.
242/244 of Companies Act, 2013,

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|------------------|--------------------|-----------------------|--|
| <u>1.</u> | UJAI CHANDANI | ADV | PETITIONER |  |
| <u>2.</u> | Saurabh Adhikary | ADV | " |  |


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Sh. Saurabh Adhikary, Advocate for the petitioner. In this matter the respondents are not appearing since long and they are stood as exparte.

At this stage, the counsel for the petitioner points out that there is need to issue a fresh notice to the respondent company alongwith a copy of the petition and necessary affidavit. Hence, such liberty is granted. The petitioner is directed to submit a proof of service.

The matter be listed on 5th December, 2017.

Dated:07.11.2017



H.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)